रक्षा मंत्रालय

(रक्षा विभाग)

अधिसूचना

नई दिल्ली, 28 दिसम्बर, 2019

कानू.न.प. 17(अ)—केंद्रीय सरकार, सेना अधिनियम, 1950 (1950 का 46) की धारा 191 द्वारा प्रदान शक्तियों का प्रयोग करते हुए, आर्मी नियम, 1954 का और संशोधन करने के लिए निर्मलिखित नियम बनाती है, अर्थात् :—

1. (1) इन नियमों का संक्षिप्त नाम सेना (संशोधन) नियम, 2019 है ।

(2) ये राजपत्र में उनके प्रकाशन की तारीख को प्रकृति होगी ।

2. सेना नियम, 1954 (जिसे उसके पहचान उक्त नियम कहा गया है) के नियम 15के पश्चात् निम्नलिखित नियम अंतःस्थापित किया जाएगा, अर्थात् :—

"15क. अधिनियम की धारा 19 में अंतर्विंद उपबंधों पर प्रतिकूल प्रभाव दाने विना, नियम 14, नियम 15 और नियम 15क में अंतर्विंद कोई वार चीफ आफ्क डिफेंस स्टाफ के पद को नाम नहीं होगी।"

3. उक्त नियमों के नियम 16के में,—

(i) उपनियम (4) में निर्मलिखित परंपरा अंतःस्थापित किया जाएगा, अर्थात् :—

"परंपरा केंद्रीय सरकार, यदि लोकहित में ऐसा करना उचित समझती है, तो उपनियम (5) के खंड (क) के स्पष्टीकरण में निर्मित चीफ आफ्क डिफेंस स्टाफ की सेना का पैसंड वर्ष की अधिकतम आयु के अधीन रहते हुए, ऐसी अवधि या अवधियों के लिए, जो वह उचित समझे, विनाश कर सकनी।"
NOTIFICATION

New Delhi, the 28th December, 2019

S.R.O. 17(E).—In exercise of the powers conferred by section 191 of the Army Act, 1950 (46 of 1950), the Central Government hereby makes the following rules further to amend the Army Rules, 1954, namely:—

1. (1) These rules may be called the Army (Amendment) Rules, 2019.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. After rule 15A of the Army Rules, 1954 (hereinafter referred to as the said rules), the following rule shall be inserted, namely:—

“15B. Certain rules not to apply.—Without prejudice to the provisions contained in section 19 of the Act, nothing contained in rules 14, 15 and 15A shall apply to the office of the Chief of Defence Staff.”

3. In rule 16 A of the said rules,—

(i) in sub-rule (4), the following proviso shall be inserted, namely:—

“Provided that the Central Government may, if considered necessary, in public interest, so to do, give extension of service to the Chief of Defence Staff, referred to in the Explanation to clause (a) of sub-rule (5), for such period or periods as it may deem necessary subject to maximum age of 65 years.”;

(ii) in sub-rule (5), in clause (a), the following Explanation shall be inserted, namely:—

“Explanation. - For the purposes of this clause, the expression “General” includes the Chief of Defence Staff or the Chief of the Army Staff, as the case may be.”;

(iii) in sub-rule (6), for clause (a), the following clause shall be substituted, namely:—

“(a) the tenure of the Chief of the Army Staff shall be three years or upto the age of retirement, whichever is earlier;”.

[F. No. F.14(3)/98/D(AG)]

M. SUBBARAYAN, Jt. Secy.

Foot Note: The principal rules were published in the Gazette of India vide S.R.O. 484, dated the 27th November, 1954 and were last amended in 2018.
NOTIFICATION

New Delhi, the 28th December, 2019

S.R.O. 18(E).—In exercise of the powers conferred by section 184 of the Navy Act, 1957 (62 of 1957), the Central Government hereby makes the following regulations further to amend the Navy (Discipline and Miscellaneous Provisions) Regulations, 1965, namely:—

1. (1) These regulations may be called the Navy (Discipline and Miscellaneous Provisions) Amendment Regulations, 2019.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Navy (Discipline and Miscellaneous Provisions) Regulations, 1965, after regulation 218, the following regulation shall be inserted, namely:—

“218A. Certain regulations not to apply.—Without prejudice to the provisions contained in section 15 of the Act, nothing contained in regulations 216, 217 and 218 shall apply to the office of the Chief of Defence Staff.”.

[F. No. F.14(3)/98/D(AG)]

M. SUBBARAYAN, Jt. Secy.
2. The following regulations may be called the Naval Ceremonial, Conditions of Service and Miscellaneous (Amendment) Regulations, 2019, namely:

(i) in sub-regulation (1), the following Explanation shall be inserted, namely:

"Explanation. — For the purposes of this sub-regulation, the expression “Admiral” includes the Chief of Defence Staff or the Chief of the Naval Staff, as the case may be;"

(ii) after sub-regulation (2), the following sub-regulation, shall be inserted, namely:

"(3) An officer who has attained the age of retirement or has become due for such retirement on completion of his tenure, may be retained in the service for a further period as may be determined by the Central Government, if the exigencies of the service so require:

Provided that the Central Government may, if considered necessary, in public interest, so to do, give extension of service to the Chief of Defence Staff, referred to in the Explanation to sub-regulation (1), for such period as it may deem necessary subject to maximum age of 65 years."

M. SUBBARAYAN, Jt. Secy.
NOTIFICATION

New Delhi, the 28th December, 2019

S.R.O. 20(E).—In exercise of the powers conferred by section 189 of the Air Force Act, 1950 (45 of 1950), the Central Government hereby makes the following rules further to amend the Air Force Rules, 1969, namely:

1. (1) These rules may be called the Air Force (Amendment) Rules, 2019.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Air Force Rules, 1969, after rule 17, the following rule shall be inserted, namely:

“17A. Certain rules not to apply.—Without prejudice to the provisions contained in section 18 of the Act, nothing contained in rules 16 and 17 shall apply to the office of the Chief of Defence Staff.”.

[F. No. F.14(3)/98/D(AG)]

M. SUBBARAYAN, Jt. Secy.
3. In the said regulations, after regulation 213, the following regulation shall be inserted, namely:

"空气长官," in the expression "Chief of Air Staff," includes the Chief Air Marshal, as the case may be.

*Explanation.—*Following Explanation shall be inserted:

In exercise of the powers conferred by section 190 of the Air Force Act, 1950 (45 of 1950), the Central Government hereby makes the following regulations further to amend the Air Force Regulations, 1964, namely:

1. (1) These regulations may be called the Air Force (Amendment) Regulations, 2019.
   (2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Air Force Regulations, 1964 (hereinafter referred to as the said regulations), in regulation 213,—
   (i) for the words "appointment in the ranks of Air Chief Marshal", the words "Chief of the Air Staff in the rank of Air Chief Marshal", shall be substituted;
   (ii) the following Explanation shall be inserted, namely:

   **Explanation.—** For the purposes of this regulation, the expression "Air Chief Marshal", includes the Chief of Defence Staff or the Chief of Air Staff, as the case may be.

3. In the said regulations, after regulation 213, the following regulation shall be inserted, namely:

   "213A. Extension of service.—An officer who has attained the age of retirement or has become due for such retirement on completion of his tenure, may be retained in the service for such further period as may be determined by the Central Government, if the exigencies of the service so require:

   Provided that the Central Government may, if considered necessary, in public interest, so to do, give extension of service to the Chief of Defence Staff, referred to in the Explanation to regulation 213, for such period or periods as it may deem necessary subject to maximum age of 65 years."

[NOTIFICATION]

New Delhi, the 28th December, 2019

S.R.O. 21(E).—In exercise of the powers conferred by section 190 of the Air Force Act, 1950 (45 of 1950), the Central Government hereby makes the following regulations further to amend the Air Force Regulations, 1964, namely:

1. (1) These regulations may be called the Air Force (Amendment) Regulations, 2019.
   (2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Air Force Regulations, 1964 (hereinafter referred to as the said regulations), in regulation 213,—
   (i) for the words “appointment in the ranks of Air Chief Marshal”, the words “Chief of the Air Staff in the rank of Air Chief Marshal”, shall be substituted;
   (ii) the following Explanation shall be inserted, namely:

   **Explanation.—** For the purposes of this regulation, the expression “Air Chief Marshal”, includes the Chief of Defence Staff or the Chief of Air Staff, as the case may be.

3. In the said regulations, after regulation 213, the following regulation shall be inserted, namely:

   “213A. Extension of service.—An officer who has attained the age of retirement or has become due for such retirement on completion of his tenure, may be retained in the service for such further period as may be determined by the Central Government, if the exigencies of the service so require:

   Provided that the Central Government may, if considered necessary, in public interest, so to do, give extension of service to the Chief of Defence Staff, referred to in the Explanation to regulation 213, for such period or periods as it may deem necessary subject to maximum age of 65 years.”

[F. No. F.14(3)/98/D(AG)]

M. SUBBARAYAN, Jt. Secy.